

NOTICE

IT IS HEREBY NOTIFIED for the information of the advocates, litigants and parties appearing in person that on **20th (Wednesday), 21st (Thursday) and 22nd March 2024 (Friday) 2024 :**

I

The **Hon'ble Shri Justice Valmiki Sa Menezes** will not be available for judicial work.

II

On 20th March, 2024 the re-constituted Regular Division Bench comprising of the **Hon'ble Shri Justice M. S. Sonak** and the **Hon'ble Shri Justice Avinash G. Gharote** will take up the extant judicial assignment pertaining to Regular Division Bench as per the board notified.

Soon after the Regular Division Bench work is over, the urgent mentioning, if any, pertaining to the Single Bench-II is allowed before the **Hon'ble Shri Justice Avinash G. Gharote**.

III

On 21st March, 2024 urgent mentioning if any, pertaining to the Court presided over by the **Hon'ble Shri Justice Valmiki Sa Menezes** is allowed before the **Hon'ble Shri Justice Avinash G. Gharote**.

IV

On 22nd March, 2024 the Special Division Bench headed by the **Hon'ble Shri Justice Avinash G. Gharote** will not be available for judicial work. The **Hon'ble Shri Justice Avinash G. Gharote** will sit singly and take will take up the matters, as per the board notified.

High Court of Bombay at Goa,
Porvorim, Goa

Date :14.03.2024

Sd/-
(Ram S. Prabhu Dessai)
Registrar (Judicial)